

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A.NO.** 505/92  
**T.A.NO.**

**DATE OF DECISION** 15.09.1998

Shri S. Nateshan Iyer **Petitioner**

Party-in-person **Advocate for the Petitioner [s]**

**Versus**

Union of India & Others **Respondent**

Mr. N.S. Shevde **Advocate for the Respondent [s]**

**CORAM**

**The Hon'ble Mr.** V. Ramakrishnan, Vice Chairman

**The Hon'ble Mr.** Laxman Jha, Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

S. Nateshan Iyer,  
Block No.M-1, Room No.8,  
Prashant Apartment,  
Opp. S.T. Nagar,  
Nadiad - 387 001.

... Applicant

(Advocate: Party-in-person)

VERSUS

1. Union of India,  
Notice to be served through  
the General Manager,  
Western Railway Headquarter Office,  
Churchgate, Bombay - 400 020.
2. Divisional Railway Manager,  
Western Railway Pratapnagar,  
Vadodara - 390 004.

... Respondents

(Advocate: Mr. N.S. Shevde)

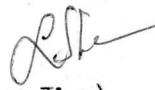
ORAL ORDER

O.A./505/92

Dated: 15.09.98

Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman

The applicant who is appearing in person is not present. He has not been present on the last occasion also. A notice was given to him about the date of hearing which has been duly acknowledged. It would seem that he is not interested in pursuing the OA. The OA is dismissed for default. No costs.

  
(Laxman Jha)  
Member (J)

  
(V. Ramakrishnan)  
Vice Chairman

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